

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 1975
TO BE ANSWERED ON 23rd DECEMBER, 2022

UNDER-INVOICING OF SHIPMENTS BY INDIAN IMPORTERS

1975. SMT. VANDANA CHAVAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is aware of the huge difference in its official trade data with China and that of China's trade data with India of the first nine months of the year;
- (b) whether the existence of this gap indicates import tax evasion by under-invoicing of shipments by Indian importers; and
- (c) if so, the steps planned by Government to tackle this?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a): Government is aware of the difference in the trade data published by Directorate General of Commercial Intelligence & Statistics (DGCIS) and General Administration of Customs China (GACC).

(b) & (c): The differential in the trade figures can be attributed to several reasons such as over-invoicing by Chinese exporters, difference in valuation methods of both sides and difference in timelines in recording the transactions.

Directorate of Revenue Intelligence and Customs field formations maintain constant vigil and take preventive measures like issuance of suitable alerts/modus operandi circulars etc.
